

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3063
ANSWERED ON:13.12.2005
ANTI DUMPING DUTY ON SHRIMP
Purandeswari Smt. Daggubati

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the U.S. Government has decided not to revoke the anti-dumping duty on Shrimp from India;
- (b) if so, the details thereof;
- (c) the possible impact on the Shrimp exporters of India; and
- (d) the steps proposed to be taken by the Government to protect the interests of the indigenous Shrimp industry exporters?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

- (a) & (b) Anti-dumping duty on import of shrimp from India levied by the USA at present is subject to annual administrative assessment by the U.S. authorities, which is yet to be conducted by them. After the Changed Circumstances Review conducted by the United States International Trade Commission in the wake of tsunami disaster anti-dumping duties have remain unchanged.
- (c) On account of anti-dumping duty and the related customs security bond requirement imposed by the US Customs, the cost of exporting shrimp to the USA has gone up.
- (d) The Marine Products Export Development Authority and the Seafood Exporters Association of India have been defending the interests of the Indian shrimp industry.